



2026:AHC:39049

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 746 of 2026

Smt Bharti Devi

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pankaj Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Learned counsel for the petitioner is permitted to implead Board of Revenue, U.P. at Prayagraj as respondent no.9 in the array of parties of the writ petition during the course of the day.

2. Heard Mr. Pankaj Pandey, learned counsel for the petitioner and Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel State-respondents.

3. The instant petition has been filed for the following relief:

"i. Issue a direction to direct the Hon'ble Member Board of Revenue U.P. at Prayagraj to decide the Revision No.2907 of 2025 and Computerized No.AL20250341002907 (Bharti Devi Vs. Sub Divisional Magistrate Tehsil Ghatampur, District Kanpur Nagar and others) pending before Board of Revenue U.P. at Prayagraj within short span of time as fixed by this Hon'ble Court."

4. Learned counsel for the petitioner submitted that the revision filed on behalf of the petitioner arising out of proceedings under Section 34 of U.P. Revenue Code, 2006 is pending before the respondent no.9, Board of Revenue, U.P. at Prayagraj since 22.06.2025. He placed the order sheet of the proceedings, which is annexed as Annexure 5 to the instant petition, in order to demonstrate that the matter is not proceedings expeditiously.

5. Considering the facts and circumstances of the case, the instant petition is finally disposed of directing the respondent no.9/ Board of Revenue,

U.P. at Allahabad/ Prayagraj to decide the aforementioned revision after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

(Chandra Kumar Rai,J.)

February 20, 2026

Mini